

Government of India
Ministry of Social Justice and Empowerment
Department of Empowerment of Persons with Disabilities
(Divyangjan)

RAJYA SABHA

UNSTARRED QUESTION No-446

ANSWERED ON- 22/07/2026

ACCESSIBILITY IN PUBLIC EXAMINATIONS FOR DIVYANGJAN

446. Dr. K. Laxman:

Shri Mithlesh Kumar:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the steps taken to ensure accessibility and reasonable accommodation for Persons with Disabilities (PwDs) in public recruitment and competitive examinations;
- (b) whether Government has issued revised guidelines on the provision of scribes, assistive technologies and examination accommodations;
- (c) the measures taken to ensure uniform implementation of these guidelines by recruiting agencies and examination authorities; and
- (d) the mechanism in place to monitor compliance, address grievances and safeguard the rights of candidates with disabilities during the recruitment process?

ANSWER

**Minister of State for Social Justice & Empowerment
(SHRI B L VERMA)**

(a): The Department of Empowerment of Persons with Disabilities (DEPwD) has issued guidelines for conducting written examinations for persons with disabilities to ensure accessibility and reasonable accommodation in public recruitment and competitive examinations. The Department issued guidelines dated 29.08.2018 for candidates with Benchmark Disabilities and guidelines dated 10.08.2022 for candidates having less than 40% disability. These guidelines, inter alia, provide for facilities such as engagement of scribe, compensatory time, use of assistive devices, accessible examination centres and other reasonable accommodations.

(b): DEPwD had issued revised Guidelines on 01.08.2025 for conducting competitive written public examinations for persons with disabilities, in supersession of previous guidelines. However, to address the concerns raised by PwD candidates and organization of PwDs, the Department decided to keep the revised guidelines in abeyance till 31.12.2026. Accordingly, the guidelines dated 29.08.2018 and 10.08.2022 continue to remain applicable during the intervening period.

(c) & (d): The aforesaid guidelines have been circulated to all Ministries/Departments of the Government of India and Examining Bodies for compliance. The complaints/grievances received from candidates are addressed on case to case basis in accordance with the extant guidelines.
